

- The component of Solid and Liquid Waste Management was included in TSC projects in 2006 for providing upto 10% of the district's project cost under the scheme for this purpose.
- In order to promote sanitation among APL households who do not get incentives under TSC, a revolving fund of Rs. 50 lakh subject to a ceiling of 5% of total project cost to each district has been earmarked for giving loan to APL members of self-help groups/cooperative societies for construction of toilets.
- Taking up Information, Education and Communication campaign and capacity building programmes.

(d) The achievements under TSC from 1st January, 2008 to 31 December, 2008, *i.e.* International Year of Sanitation is as under:—

Construction of Individual Household Toilets	:	1,18,16,635
School Toilets	:	2,62,212
Sanitary complex	:	3,161
Balwadi Toilets	:	76,788

During 2008, the Third South Asian Conference on Sanitation (SACOSAN-III) was organized in New Delhi to develop a regional agenda on sanitation.

Modifying works under NREGA

3485. SHRI MATILAL SARKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is aware that the guidelines for selecting the projects for NREGA schemes do not provide suitable works for all sections of working people like women, young boys and girls possessing school education;

(b) whether the present projects do not suit persons of older groups also; and

(c) whether Government is going to formulate projects suiting agriculture, small industries, horticulture and the like?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) NREGA is demand based. The Act provides a legal guarantee for 100 days of wage employment per household in a year for doing unskilled manual work on demand. Adult members of a registered rural household may demand employment under the Act irrespective of their age and educational qualification.

(c) Works to be taken up under NREGA have been listed in para 1 of Schedule-I of the Act. Permissible works under NREGA are supportive of agriculture and horticulture.

Drinking water supply in Andhra Pradesh

3486. SHRIMATI T. RATNA BAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is involving gram panchayats in providing safe water in the agency areas;

- (b) if so, the details thereof during the last three years in Andhra Pradesh;
- (c) whether there is any transparency in the schemes;
- (d) if so, the details thereof; and
- (e) the total outcome of these schemes, State-wise, especially in West Godavari and East Godavari districts of Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (MS. AGATHA SANGMA): (a) and (b) Yes, Sir. 7883 piped water schemes have been completed in Andhra Pradesh and handed over to Gram Panchayats for operation and maintenance during the last three years. Of these, 3290 were handed over in 2006-07, 3205 in 2007-08 and 1388 in 2008-09.

(c) and (d) For greater transparency, Gram Panchayats are involved in every stage of the scheme such as pre-planning, planning and execution of the schemes.

(e) The State has a total of 47,839 piped water schemes as on 01.04.2009. 1113 such schemes in the East Godavari District and 2002 schemes in West Godavari District have been handed over to Gram Panchayats in the last three years.

Wages to women workers under NREGS

3487. DR. JANARDHAN WAGHMARE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government proposes to pay equal wages to women for equal work under the National Rural Employment Guarantee Scheme (NREGS), across the country as a measure for empowering women;
- (b) if so, by when it will be implemented; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Under NREGA, equal wages are payable to men and women workers. Para 34 of Schedule-II of the Act provides that in case of every employment under the scheme, there shall be no discrimination solely on the ground of gender and the provisions of the Equal Remuneration Act, 1976 shall be complied with.

- (b) and (c) Do not arise.

Roads under NREGS in SC/ST areas in Andhra Pradesh

3488. SHRI MOHD. ALI KHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has decided to take up roads under National Rural Employment Guarantee Scheme (NREGS) in the SC/ST inhabited areas in each State, especially in Andhra Pradesh;
- (b) if so, the details thereof;
- (c) the time set to complete these projects; and
- (d) if not, by when such proposals will be implemented?